

**Salary and honorarium of ICDS workers**

2217. SHRI MANAS RANJAN BHUNIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is planning to increase salary and honorarium of the ICDS Workers and Helpers;

(b) if so, what is the plan; and

(c) how much amount of salary and honorarium are paid to the ICDS Workers and Helpers at present?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Anganwadi Services envisages Anganwadi Workers & Helpers as honorary workers from local community who come forward to render their services, on part time basis, in the area of child care and development. Being honorary workers, they are paid monthly honorarium as decided by the Government from time to time.

With effect from 01.10.2018, the Government has enhanced the honorarium of AWWs from ₹3,000/- to ₹4,500/- per month; AWWs at mini-AWCs from ₹2,250/- to ₹3,500/- per month; AWHs from ₹1,500/- to ₹2,250/- per month. The Government has also introduced performance linked incentive of ₹250/- per month to AWHs effective from 1st October, 2018. AWWs are paid ₹ 500/- per month under POSHAN Abhiyaan for using Integrated Child Development Services - Common Application Software (ICDS-CAS). Besides, many States/UTs are giving additional honorarium to AWWs and AWHs out of their own resources. Statement indicating additional honorarium paid by States/UTs to AWWs/AWHs is given in the Statement.

*Statement*

*Details of additional honorarium given by the States/UTs to AWWs/AWHs from their own resources (as on 29.02.2020)*

Sl. No.	States/UTs	Additional honorarium given by States/UTs (In ₹)	
		Anganwadi Workers (AWW)	Anganwadi Helper (AWH)
1	2	3	4
1.	Andaman and Nicobar Islands	3000	2500

1	2	3	4
2.	Andhra Pradesh	1200	700
3.	Arunachal Pradesh	Nil	Nil
4.	Assam	2000	1000
5.	Bihar	750	375
6.	Chandigarh	2000	1000
7.	Chhattisgarh	2000	1000
8.	Dadra and Nagar Haveli	1000	600
9.	Daman and Diu	1000	600
10.	Delhi	6678	3339
11.	Goa	3062-11937*	3000-6000*
12.	Gujarat	3300	1700
13.	Haryana	7286-8429*	4215
14.	Himachal Pradesh	1750	900
15.	Jammu and Kashmir	600	340
16.	Jharkhand	1400	700
17.	Karnataka	5000	2500
18.	Kerala	2000	2000
19.	Lakshadweep	5500	4750
20.	Madhya Pradesh	7000	3500
21.	Maharashtra	2000	1000
22.	Manipur	100	50
23.	Meghalaya	Nil	Nil
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2600	1300
27.	Rajasthan	1724-1736*	1065

1	2	3	4
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil	Nil
33.	Mizoram	294-306*	150
34.	Tamil Nadu	6750 (that includes pay-2500, GP-500, & DA-3750)	4275 (that includes pay-1500, GP-400, & DA-2375)
35.	Telangana	6000	3750
36.	Tripura	549-4590*	393-3030*

\* Depending on the qualification and/or number of years of service

### Special courts under POCSO

2218. SHRI MAHESH PODDAR:

SHRI TIRUCHI SIVA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the State-wise list of number of Special Courts formed under the Protection of Children against Sexual Offences (POCSO) Act, 2012;

(b) the State-wise list of number of judges appointed in Special Courts formed under the Protection of Children against Sexual Offences Act, 2012; and

(c) the State-wise list of number of District Child Protection Units formed and receiving funds, as these units are responsible for rehabilitation and alternative care of children along with other services?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Section 28 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 provides that the State Government shall in consultation with the Chief Justice of the High Court, by notification in the Official Gazette, designate